

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.260/96

Tuesday, this the 16th day of April, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATKRISHNAN, ADMINISTRATIVE MEMBER

K Raghu Nandanan,  
Sub Divisional Engineer,  
Circle Telecom Store Depot,  
Ernakulam.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs.

1. Union of India represented by  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi.

2. The Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum.

3. The Divisional Engineer,  
Telecom, Ernakulam.

- Respondents

By Advocate Mr George Joseph, Additional Central Government  
Standing Counsel

The application having been heard on 16.4.96 the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Disciplinary proceedings were initiated against applicant  
under A1 chargesheet. According to applicant, disciplinary  
proceedings cannot be sustained in the light of the decision

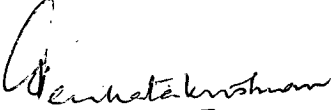
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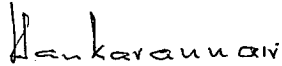
in State of Punjab Vs Chamanlal Goyal, (1995) 29 ATC 546.

We do not think that we need go into this question, as respondent-department assures that disciplinary proceedings will be completed at an early date. We think that two months' time would be long enough for this purpose, and direct the disciplinary authority to complete the proceedings positively within two months of today. Applicant shall cooperate with the enquiry officer and shall not take adjournments unless there are grave and compelling reasons. Respondents will bear in mind the directions of the Supreme Court in the case cited, wherein consideration for promotion was ordered by reason of the delay in concluding disciplinary proceedings.

2. Application is disposed of as aforesaid. No costs.

Dated, the 16th April, 1996.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A1: True copy of the Memorandum No.VIG/11-29/94 dated 30.6.1995 issued by 2nd respondent to the applicant.

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